

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MONOTONA TYRES
LIMITED**

1.	NAME OF CORPORATE DEBTOR	MONOTONA TYRES LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	25 th January 1995
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC- Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U92199MH1995PLC084948
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office address: N0. 279, 286, 287(P), Dakivali Bhiwandi Wada Road Near Tansa River, Taluka Wada Maharashtra 421312 India
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	22/06/2023
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	23/06/2023 (A copy of liquidation order was served to liquidator on 26/06/2023)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Mr. Sanjay Mehra Registration No: IBBI/IPA-001/IP-P-01818/2019 -2020/12784 AFA Valid up to: - 26 th March, 2024
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi, National Capital Territory of Delhi ,110017

		E-mail: Sanjay.mehra64@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: 401 Nirmal Tower, Barakhamba Road Connaught Place New Delhi 110001 E-mail: rp.monotonatyres@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	25/07/2023 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of **Monotona Tyres Limited on 23rd June, 2023 (Order received on 26/06/2023).**

The stakeholders of **Monotona Tyres Limited** are hereby called upon to submit a proof of their claims, on or before **25/07/2023**, to the liquidator at the address mentioned against **item 10.**

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Place: New Delhi

Date: 28/06/2023

Mr. Sanjay Mehra

Liquidator

Monotona Tyres Limited

Registration No. IBBI/PA-001/IP-P-01818/2019 -2020/12784

AFA Valid till 26-03-2024